

ITEM NO.35

COURT NO.14

SECTION XVI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 3335/2024

[Arising out of impugned judgment and order dated 19-09-2023 in LPA No. 766/2019 passed by the High Court of Judicature at Patna]

THE STATE OF BIHAR & ORS.

Petitioner(s)

VERSUS

BIRESH KUMAR SINGH & ORS.

Respondent(s)

[ONLY IA NO. 91842/2026 IS LISTED UNDER THIS ITEM]
IA No. 91842/2026 - APPROPRIATE ORDERS/DIRECTIONS

Date : 03-08-2026 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.V. VISWANATHAN
HON'BLE MR. JUSTICE ARUN PALLI

For Petitioner(s) Mr. Manish Kumar, AOR
Mr. Divyansh Mishra, Adv.
Mr. Kumar Saurav, Adv.

For Respondent(s) Mr. Navaniti Prasad Singh, Sr. Adv.
Mr. Vaibhav Niti, AOR
Ms. Madhavi Agrawal, Adv.
Mr. Madhur Mahajan, Adv.
Mr. Divyanshu Agrawal, Adv.

UPON hearing the counsel the Court made the following
O R D E R

IA No. 91842/2026

1. Heard Mr. Navaniti Prasad Singh, learned Senior Counsel for the applicant(s), who is respondent(s) in the main matter and Mr. Manish Kumar, learned counsel for the petitioner(s).
2. Mr. Manish Kumar, learned counsel for the petitioner(s) submits that in the main matter, respondent no.19 is dead and already steps have been taken to implead the legal representatives.

3. That application is not before us today.
4. Let the same be processed in accordance with the Rules.
5. Till further orders, *status quo* as on 09.03.2026 shall be maintained insofar as the pay and emoluments received by the respondents are concerned.
6. In the absence of the stay of the impugned judgment by this Court, the State cannot reduce the pay.
7. We are told that pursuant to the judgment, the parity in pay was granted to the correspondence clerks along with the accounts clerks in terms of pay. Only by order/letter of 10.03.2026 issued by petitioners, the State has reduced the pay.
8. We direct that the State will restore the *status quo* as it obtained on 09.03.2026.
9. Needless to say that these directions are subject to final outcome of the matter.
10. With the above observations, IA No. 91842/2026 is disposed of.

(NIRMALA NEGI)
ASTT. REGISTRAR-cum-PS

(MANOJ KUMAR)
COURT MASTER (NSH)